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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the Consolidated Review (Hindi and English versions) of the working of Regional Rural Banks for the year ended 31st March, 2010.

(Placed in Library, See No. LT 3933/15/11)

(2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the year 2009-2010 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 3934/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R.918(E) published in Gazette of India dated 18th November, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 81/2005-Cus., dated 8th September, 2005.

(Placed in Library, See No. LT 3935/15/11)

(ii) G.S.R.934(E) published in Gazette of India dated 1st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.

(Placed in Library, See No. LT 3936/15/11)

(iii) G.S.R.999(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum rescinding Notification No. 31/2010-Cus., dated 27th February, 2010.

(Placed in Library, See No. LT 3937/15/11)

(iv) G.S.R.1000(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to exempt basic customs duty on onions and shallots.

(Placed in Library, See No. LT 3938/15/11)

(v) G.S.R.1002(E) published in Gazette of India dated 22nd December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

(Placed in Library, See No. LT 3939/15/11)

(vi) G.S.R.1008(E) published in Gazette of India dated 23rd December, 2010 together with an explanatory memorandum seeking to exempt specified items imported by designated airlines of different countries under various Air Services Agreements.

(Placed in Library, See No. LT 3940/15/11)

(vii) G.S.R.1013(E) published in Gazette of India dated 24th December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.

(Placed in Library, See No. LT 3941/15/11)

(viii) G.S.R.1035(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated 30th June, 2006.

(ix) G.S.R.1036(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated 30th June, 2006.

(x) G.S.R.1037(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Cus., dated 31st December, 2009.

(xi) G.S.R.1038(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 118/2010-Cus., dated 1st November, 2010.

(xii) G.S.R.1039(E) published in Gazette of India dated 31st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.

(Placed in Library, See No. LT 3942/15/11)

(xiii) G.S.R.6(E) published in Gazette of India dated 6th January, 2011 together with an explanatory memorandum seeking to exempt all items of machinery and components, required for initial setting up of a solar power generation project or facility from so much of the duty of customs leviable thereon as is in excess of 5% *ad valorem*, and from the whole of the Additional Duty of Customs.

(Placed in Library, See No. LT 3943/15/11)

(xiv) G.S.R.10(E) published in Gazette of India dated 8th January, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

(Placed in Library, See No. LT 3944/15/11)

(xv) G.S.R.46(E) published in Gazette of India dated 24th January, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Cus., dated 31st December, 2009.

(Placed in Library, See No. LT 3945/15/11)

(xvi) G.S.R.52(E) published in Gazette of India dated 27th January, 2011 together with an explanatory memorandum seeking to extend the terminal date for full exemption from import duty applicable to pulses from 31st March, 2011 to 31st March, 2012.

(Placed in Library, See No. LT 3946/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.997(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE(NT) dated 24th December, 2008.

(ii) G.S.R.916(E) published in Gazette of India dated 18th November, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-CE dated 8th September, 2005.

(iii) G.S.R.998(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to rescind Notification No. 17/2010-CE dated 27th February, 2010.

(Placed in Library, See No. LT 3947/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R.917(E) published in Gazette of India dated 18th November, 2010 seeing to supersede Notification No. 88/2007-Cus., dated 24th July, 2007.

(Placed in Library, See No. LT 3948/15/11)

(ii) G.S.R.919(E) published in Gazette of India dated 19th November, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Polypropylene, originating in, or exported from Oman, Saudi Arabia and Singapore, in pursuance of the final findings of the designated authority.

(Placed in Library, See No. LT 3949/15/11)

(iii) G.S.R.933(E) published in Gazette of India dated 1st December, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Phenol, originating in, or exported from Thailand and Japan, in pursuance of the final findings of the designated authority.

(Placed in Library, See No. LT 3950/15/11)

(iv) G.S.R.947(E) published in Gazette of India dated 2nd December, 2010 together with an explanatory memorandum seeking to provide provisional assessment subject to security, for the imports of Bus and Truck Radial Tyres, when exports are made certain firms, mentioned therein, China PR, pending finalization of New Shipper Review findings by the Designated Authority, in this case.

(Placed in Library, See No. LT 3951/15/11)

(v) G.S.R.962(E) published in Gazette of India dated 9th December, 2010 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of nylon filament yarn of certain specification, mentioned therein, originating in, or exported from, People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea upto and inclusive of 26th August, 2011 pending finalization of Sunset Review investigations, being conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 3952/15/11)

(vi) G.S.R.981(E) published in Gazette of India dated 16th December, 2010 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all imports of synchronous digital hierarchy Transmission

equipment, originating in, or exported from China PR and Israel at the specified rates.

(Placed in Library, See No. LT 3953/15/11)

- (vii) G.S.R.1007(E) published in Gazette of India dated 23rd December, 2010 together with an explanatory memorandum seeking to provide provisional assessment subject to proper security, for the imports of Bus and Truck Radial Tyres, when exports are made by certain firms, mentioned therein, pending finalization of New Shipper Review findings by the Designated Authority, in this case.

(Placed in Library, See No. LT 3954/15/11)

- (viii) G.S.R.1023(E) published in Gazette of India dated 28th December, 2010 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of MOR, PX13 and TDQ, originating in, or exported from European Union, People's Republic of China, Chinese Taipei and the United States of America, upto and inclusive of 11th May, 2011, pending finalization of Sunset review investigations, being conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 3955/15/11)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.989(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum rescinding Notification No. 2/2010-Service Tax dated 27th February, 2010.
- (ii) G.S.R.990(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum rescinding Notification No. 17/2010-Service Tax dated 27th February, 2010.
- (iii) G.S.R.991(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to exempt packaged or canned software from whole of service tax subject to certain conditions.
- (iv) G.S.R.992(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 24/2009-Service Tax dated 27th July, 2009.
- (v) G.S.R.993(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax dated 27th February, 2010.
- (vi) G.S.R.994(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax dated 27th February, 2010.
- (vii) G.S.R.995(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax dated 27th February, 2010.
- (viii) G.S.R.996(E) published in Gazette of India dated 21st December, 2010 together with an explanatory memorandum seeking to exempt the taxable service in relation to general insurance business provided under the Weather Based Crop Insurance Scheme or the Modified National Agricultural Insurance Scheme, from the whole of service.

(Placed in Library, See No. LT 3956/15/11)

A copy of the Order No. F. No. 178/35/2008/ITA-I (Hindi and English versions) dated 5th January, 2011 regarding Scheme for slum redevelopment under Appendix-T approved by the Government of Maharashtra under section 37(2) of the Maharashtra Regional Town Planning Act, 1996 for notification under section 80IB (10 of Income Tax Act, 1961 issued

under sub-section (2)(c) of section 119 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 3957/15/11)

A copy of the Tax Return Preparer (First Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. S.O.2819(E) in Gazette of India dated 22nd November, 2010 under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 3958/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2009-2010 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3959/15/11)
